

ITEM NO.33 Court 15 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos. 16581-16582/2021

(Arising out of impugned final judgment and order dated 27-08-2021 in CMRA No. 132/2021 12-07-2021 in CN No. 4845/1985 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

HARKESH VERMA & ANR.**Petitioner(s)****VERSUS****JOINT DIRECTOR OF CONSOLIDATION & ORS.****Respondent(s)**

(I.R. and IA No.133465/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.133464/2021-EXEMPTION FROM FILING O.T. IA No. 133465/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 133464/2021 - EXEMPTION FROM FILING O.T.)

Date : 13-12-2021 These matters were called on for hearing today.

CORAM :**HON'BLE MR. JUSTICE DINESH MAHESHWARI****HON'BLE MR. JUSTICE VIKRAM NATH**

For Petitioner(s) Dr. Vinod Kumar Tewari, AOR
 Mr. Alok Kumar Mishra, Adv.
 Mr. Ashutosh Lal, Adv.
 Mr. Pramod Tiwari, Adv.
 Mr. Vivek Tiwari, Adv.
 Ms. Priyanka Dubey, Adv.
 Mr. Vinod Kumar Shukla, Adv.

For Respondent(s) Mr. R. K. Raizada, Sr. Adv.
 Mr. Vijay Pal Sharma, Adv.
 Mr. Deepak Sharma, Adv.
 Mr. Dev Khurana, Adv.
 Mr. Narender Kumar Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the petitioner, name of the respondent No. 5 i.e., Dhan Patti w/o Ram Lakhan, is

ordered to be deleted from the array of the parties.

It is also pointed out that the respondent Nos. 2 to 4 are not the contesting parties in this matter, because the petition *qua* their share has already been dismissed by this Court.

Mr. R. K. Raizada, learned senior counsel submits that proper steps shall be taken for attendance of the matter on behalf of the respondent No. 1.

List this matter in the first week of February, 2022.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER